

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 133(ND)12
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017

NAME OF THE COMPANY: M/s. IL and FS V/s. M/s. Regional Airport Holdings International Ltd.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	RITIN RAI, Adv.		Petitioner	RR
2.	AABHAS KSHETARPAL, Adv.			
3.	Vidur Bhatia, Adv.		Petitioner	Bhatia
4.	Ms. Sameer Kalia		Adv respondents	Sameer Kalia
5.	Ms. Sameer Gogia			

Order

The respondent application under Section 8 of the petition is pending adjudication. Despite having availed numerous adjournments, the same has still not been argued out. Learned counsel for the respondents prays for yet another adjournment. Given the background that adjournments taken in this matter, last opportunity for disposal of Section 8 is being granted for 9th August 2017 subject to payment of Rs. 10,000 as cost to the Prime Minister's Relief Fund.

Sd/-

[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)

Sd/-

[INA MALHOTRA]
MEMBER [J]